

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/1403/2020

This the 27th day of May, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Negit Buklhari, Age 30 years, S/o Sh. Saif Ali Shah, R/o Village Shiendra, A/P Ward-6, Radio Station Poonch, Tehsil Haveli, District Poonch.

.....Applicant
(Advocate: Mr. K K Pathan-Not Present)

Versus

1. State of Jammu and Kashmir, through its Commissioner/Secretary, Higher Education Department, Civil Secretariat, Srinagar and one another.

.....Respondents
(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, nobody has joined the video conference on behalf of the applicant.

2. On the last listed date i.e., 21.01.2021 also, nobody had joined the video conference on behalf of the applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of applicant.

**(ANAND MATHUR)
MEMBER (A)**

Manish/Shashi/Arun

**(RAKESH SAGAR JAIN)
MEMBER (J)**